

Reservation and other benefits to primitive tribe groups

†2186. SHRI SAMIR ORAON: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the present status of reservation and other benefits given to the people of Primitive Tribes Groups (PVTGs) who have been converted to any other religion;
- (b) whether any special facilities are given to such people and if so, under which provisions of the constitution of India/law; and
- (c) whether it is appropriate to continue to give such facilities to such people if it is not enforceable under the constitution/law?

THE MINISTER OF TRIBAL AFFAIRS (SHRI ARJUN MUNDA): (a) to (c) As far as Government of India is concerned, there are no separate reservation benefits to PVTGs. Reservation is given to all members of Scheduled Tribes. A member of a Scheduled Tribe may profess any religion.

Expansion of tribal sub-plan

†2187. DR. KIRODI LAL MEENA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether it is a fact that there is a provision of expansion of the Tribal Sub-Plan (TSP) areas as notified in the schedule of the Constitution, on the basis of Census, 2011;
- (b) if so, the places where such expansion has been done during the last three years, State-wise;
- (c) the details of parameters specified for expansion of TSP area; and
- (d) whether Government proposes to expand the TSP areas for faster development of tribal areas and of so, by when?

THE MINISTER OF TRIBAL AFFAIRS (SHRI ARJUN MUNDA): (a) to (d) Government of India does not notify Tribal Sub-Plan (TSP) areas as such. However, Scheduled Areas are declared under Fifth Schedule of the Constitution of India as per Article 244(1) of the Constitution. Apart from it, Integrated Tribal Development Project (ITDP) / Integrated Tribal Development Agencies (ITDA), Modified Area Development

†Original notice of the question was received in Hindi.

Agency (MADA) and Clusters are also declared by the Government on the basis of proposals received from State Government/Union Territory Administration.

Development and welfare board for nomadic and semi-nomadic communities

2188. SHRI MOHD. ALI KHAN: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government has constituted a Development and Welfare Board for nomadic and semi-nomadic communities;

(b) if so, the details thereof;

(c) the approximate population of de-notified, nomadic and semi-nomadic communities in the country, State-wise; and

(d) the programmes proposed under the new board?

THE MINISTER OF TRIBAL AFFAIRS (SHRI ARJUN MUNDA): (a) and (b) Yes, a Development and Welfare Board for De-notified, Nomadic and Semi-Nomadic communities has been constituted *vide* gazette notification dated 21.02.2019. Copy of the Gazette Notification dated 21.02.2019 is given in the Statement-I (*See* below).

(c) At present, there is no central list of De-notified, Nomadic and Semi-Nomadic communities and their population.

(d) Terms of Reference (ToR) of the Development and Welfare board for De-notified, Nomadic and Semi-nomadic communities is given in the Statement-II.

Statement-I

Gazette Notification with regard to constitution of Development and Welfare Board for denotified, Nomadic and Semi-Nomadic Communities

Ministry of Social Justice and Empowerment

(Department of Social Justice and Empowerment)

NOTIFICATION

New Delhi, the 21st February, 2019

S.O. 939(E).—The Government of India is pleased to constitute a Development and Welfare Board for the Denotified, Nomadic and Semi-Nomadic Communities with the